

Read :- 1.E-mail dated 11/04/2020 received from the Hon'ble High Court of Gujarat.
2.Hon'ble High Court of Gujarat, Circular, dated 22.03.2020.

No.B./289/2020.

District Court, Amreli.
Dated: 13.04.2020.

-:: C I R C U L A R ::-

As per the direction given by the Hon'ble High Court of Gujarat, vide e-mail cited in the preamble, the undersigned is pleased to pass the following order to enable the advocates / litigants to file urgent cases by way of **e-filing** as under.

Any advocate or litigant intending to file urgent the cases, can file urgent cases to the Court of the competent Jurisdiction by email in **PDF Only** as under.

AMRELI HEAD-QUARTER

[1] DISTRICT & SESSIONS COURT, AMRELI.

Mail-id - **efilling.dcamr@gmail.com**

	Mr. P. A. Modh, Registrar.	M. No. 90338 04615
Civil & Criminal	Mr. J. B. Khasia, Assistant.	M. No. 94289 68626
MACP	Mr. R. J. Joshi, Head Clerk	M. No. 91068 01390

[2] PRINCIPAL SENIOR CIVIL COURT, AMRELI.

Mail-id - **efilling.civilcourtamr@gmail.com**

	Mr. B. L. Mehta, I/c. Registrar	M. No. 98795 75390
Civil	Mr. G. R. Chauhan, Assistant.	M. No. 70696 97009

[3] CHIEF JUDICIAL MAGISTRATE COURT, AMRELI.

Mail-id - **efilling.cjmamr@gmail.com**

	Mr. S. N. Visani, I/c. Registrar	M. No. 94292 22838
Criminal	Mr. P. J. Zala, Assistant.	M. No. 83776 47740

TALUKA COURTS

[4] ADDITIONAL DISTRICT & SESSIONS COURT, RAJULA.

Mail-id - efilling.adcrjl@gmail.com

	Mr. D. C. Zala, Registrar	M. No.82001 68075
Civil	Mr. M. B. Dodia, Assistant.	M.No.96247 67696
Criminal		

[5] PRINCIPAL Sr. CIVIL & A.C.J.M., COURT, RAJULA.

Mail-id - efilling.acjmrjl@gmail.com

	Mr. R. C. Chavda, I/c. Registrar	M.No.94084 47714
Civil	Mr. M. N. Oza, Assistant.	M.No.95587 21389
Criminal	Mr. D.D. Ravaiya, Assistant.	M.No.82006 76728

[6] 2ND ADDITIONAL DISTRICT & SESSIONS COURT, DHARI.

Mail-id - efilling.adcdhr@gmail.com

	Mr. S. M. Gangadiya, I/c. Registrar	M.No.94296 83970
Civil	Mr. P. B. Dhadhal, Assistant.	M.No.99091 34847
Criminal		

[7] PRINCIPAL Sr. CIVIL & A.C.J.M., COURT, DHARI.

Mail-id - efilling.acjmdhr@gmail.com

	Mr. B. C. Pandya, I/c. Registrar	M.No.94291 39665
Civil	Mr. R. V. Dhadhal, Assistant.	M.No.99094 61028
Criminal		

[8] 4TH ADDITIONAL DISTRICT & SESSIONS COURT, SAVARKUNDLA.

Mail-id - efilling.adcsvk@gmail.com

	Mr. K. M. Chauhan, I/c. Registrar	M.No.94262 87388
Civil	Mr. R. A. Pathan, Assistant.	M.No.99784 63222
Criminal		

[9] PRINCIPAL Sr. CIVIL & A.C.J.M., COURT, SAVARKUNDLA.

Mail-id - efilling.acjmsvk@gmail.com

	Ms. J. A. Joshi, Registrar	M.No.94289 70860
Civil	Mr. M. J. Dhadhal, Assistant.	M.No. 990+7 82101
Criminal		

[10] PRINCIPAL CIVIL & J.M.F.C. COURT, BAGASARA.

Mail-id - efilling.jmfcbs@gmail.com

	Mr. A. R. Surani, I/c. Registrar	M.No. 99938 03082
Civil	Mr. D. A. Hadiyal, Assistant.	M. No. 94284 69404
Criminal		

[11] PRINCIPAL CIVIL & J.M.F.C. COURT, BABRA.

Mail-id - efilling.jmfcbb@gmail.com

	Mr. K. M. Solanki, I/c. Registrar	M.No.94287 11899
Civil	Mr. A. K. Makwana, Assistant.	M.No.96648 30820
Criminal		

[12] PRINCIPAL CIVIL & J.M.F.C. COURT, JAFRABAD.

Mail-id - efilling.jmfcjfr@gmail.com

	Mr. B. V. Parmar, I/c. Registrar	M.No.74909 05995
Civil	Mr. K. M. Goswami, Assistant.	M.No.73593 87462
Criminal		

[13] PRINCIPAL CIVIL & J.M.F.C. COURT, KHAMBHA.

Mail-id - efilling.jmfckhb@gmail.com

	Mr. A. S. Dave, I/c. Registrar	M.No.98246 28115
Civil	Mr. H. M. Astik, Assistant.	M.No.82008 50591
Criminal		

[14] PRINCIPAL CIVIL & J.M.F.C. COURT, LATHI.

Mail-id - efilling.jmflathi@gmail.com

	Mr. R. K. Mehta, Registrar	M.No.94287 97895
Civil	Mr. T.M.Gohil, Assistant.	M.No.99797 66768
Criminal		

[15] PRINCIPAL CIVIL & J.M.F.C. COURT, LILIYA.

Mail-id - efiling.jmfcllila@gmail.com

Civil	Mr. R. P. Bhanderi, I/c. Registrar	M.No.97242 61060
Criminal		

[16] PRINCIPAL CIVIL & J.M.F.C. COURT, VADIA.

Mail-id - efiling.jmfckkv@gmail.com

	Mr. M. V. Trivedi, I/c. Registrar	M.No. 94086 23888
Civil	Mr. M. D. Valani, Assistant.	M.No. 97265 12073
Criminal		

[1] IMPORTANT INSTRUCTION FOR E-FILING :-

- (1) The complete petition in soft copy (**scanned PDF format only**) including its annexures are to be sent by e-mail to the concerned Court having the Jurisdiction, one day in advance.
- (2) Payment of Court Fees and filing of an affidavit by petitioner, as of now, are optional but the same will have to be furnished once the normal working of the Court is restored.
- (3) A brief note explaining the extreme urgency should also accompany the petition. If urgency is considered favorably by the concerned Judicial Officer, necessary intimation of listing date and time will be informed to the petitioner / advocate.
- (4) All pages of the petition would be duly signed by the petitioner / applicant / authorized person and also by the lawyer before being scanned.
- (5) In cases where affidavit has not been filed with the soft copy, the affidavit which may be subsequently be sworn, would contain recital to the effect that the petition was filed during the crises period but its content are being verified now. Even for the matters filed through e-filing during this crises period and disposed of during this period, the petitioner and his/her lawyer would supply the hard copy complete in all respects, upon restoration of normal functioning of relevant Court.
- (6) The hard copies of the complete petition as required under the rules would have to be supplied simultaneously along with the soft copies or upon restoration of normal functioning of the concerned court.

- (7) The reply of Civil Application, Misc. Civil Application, if any to be filed during this period, shall also be filed in the mode of e-filing and hard copy of the same shall be filed before the concerned court upon restoration of normal functioning of the concerned court.
- (8) After filing the petition through e-mail, the concerned advocates/litigants shall inform the concerned Registrar / Staff on his /her mobile as mentioned above.
- (9) It is further ordered that, after receipt of urgent matter received through e-mail, the concerned Registrar / Staff has to adopt the appropriate procedure and place the same before the competent Presiding Officer for appropriate order.
- (10) Judgment / Final order shall be sent through e-mail to the concerned litigant / advocate.

It is further ordered that, the presence of the employees residing in the areas which are / may be declared as Quarantine Zone, the Presiding Officer of that Court shall make other alternative arrangement of the staff.

It is also ordered that, the presence of the employee mentioned as above shall vigilant about the receiving phone calls from the Advocate / litigant in case of e-filing and shall respond to the Advocate / litigant in proper manner.

[2] IMPORTANT INSTRUCTION FOR VIDEO CONFERENCING :-

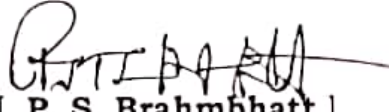
- (1) All the Judicial Officers and Advocates of this District are requested to download and install the "ZOOM CLOUD MEETING APPLICATION" in their mobile / Desktop / tablet device for use of video conferencing facility.
- (2) The Criminal staff of the concerned court has to inform the Computer Branch about the date fixed by concerned Judicial officer, in respect of urgent matter received through e-filing. Moreover, on receipt of the next date of hearing of the urgent matter, the responsible staff of the Computer Branch has to inform the advocate concerned and also send him the link for arguments through video conferencing and also arrange the Zoom Cloud meeting for the day through video conferencing.
- (3) The affidavits of the investigation Officer / concerned Police Station, in respect of the bail applications being produced before the Sessions Court, Amreli, should be submitted after completion of detailed information, through e-filing.

- (4) All the advocates are hereby instructed to described all details in the application while submitting any application through e-filling and also to submit all the necessary documents in PDF format with the said application. Moreover, any incomplete application received through e-filling will not be entertained by the Court.

In case of any technical problem regarding e-filing or any technical difficulty in video conferencing they may contact following employees of this office.

Sr. No.	Name & Designation	Mobile Nos.
1	Mr. P. J. Teraiya, System Officer, District Court, Amreli.	No. 81400 27335 No. 88491 93731.
2	Mr. U. M. Davera, System Administrator, District Court, Amreli.	No.90993 29292

The above measures are being taken only for the period of the crisis presently prevailing. As soon as, normal functioning starts, the above system will cease.


[P. S. Brahmhatt]
Principal District Judge
Amreli.

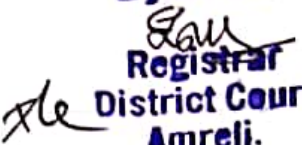
Copy f.w.c. through E-mail / Whats App. to:-

1. The Principal Judge, Family Court, Amreli.
2. The Additional District Judge, Rajula.
3. The 2nd/3rd/4th Additional District Judge, Dhari/Amreil/Savarkundla.
4. The Principal Senior Civil Judge, Amreli/Dhari/Rajula/Savarkundla.
5. The Chief Judicial Magistrate, Amreli.
6. The 2nd Additional Senior Civil Judge, Amreli.
7. The Additional Senior Civil Judge, Rajula.
8. The Principal Civil Judge, Bagasara/Babra/Jafrabad/Khambha/Lathi/Liliya/Vadia.
9. The Additional Civil Judge, Amreli/Dhari.
10. The 2nd Additional Civil Judge, Amreli.
11. The Secretary D.L.S.A., Amreli.
12. All the Branches & Notice Board of District Court, Amreli.
13. The President, Bar Association, Amreli, Bagasara, Babra, Dhari, Jafrabad, Khambha, Lathi, Liliya, Rajula, Savarkundla and Vadia.

for information and necessary action....

Copy to :-

1. The Collector & D.M., Amreli.
2. The Superintendent of Police, Amreli.
3. The Jailer, District Jail, Amreli.

By Order

Law Registrar
District Court
Amreli.